Corruption and favouritism in awarding of roads

3974. DR. JANARDHAN WAGHMARE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government is aware of corruption and favouritism in awarding of roads and highway projects during the last few years;
- (b) if so, the details of representation received by Government in regard to corruption and favouritism in awarding roads and highway projects during the last three years and action taken thereon;
- (c) whether Government has ordered inquiry into such corruption and favouritism on roads/highway projects; and
 - (d) if so, the outcome of the inquiry reports?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY): (a) to (d) This Ministry is primarily responsible for development and maintenance of National Highways (NHs) and development and maintenance of roads other than NHs is entrusted with State Governments concerned. The State-wise details of complaints received regarding corruption and favouritism in awarding NH projects during the last three years and action taken thereof are given in the Statement.

Statement

The State-wise details of complaints received regarding corruption and favouritism in awarding NH projects during the last three years and action taken thereof

S1.	State/Union Territory	Nature of complain	Action taken
1	2	3	4
1.	Delhi/Haryana	Award of maintenance work of Delhi-Panipat section of NH-1	Under investigation.
2.	Haryana	Award of 4-laning of Rohtak-Jind section of NH-71	After investigation the allegations were not proved.

1	2	3	4
3.	Maharashtra/	Award of 4-laning of	A FIR was lodged by
	Madhya Pradesh	Nagpur-Betul section of	CBI. After investigation
		NH-69	no evidence of criminal
			conspiracy was found by
			CBI and sent the report for
			departmental action. The
			report of CBI is under
			examination.

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Heavy penalties for delay in agreement

3975. DR. K.P. RAMALINGAM: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that Government is considering heavy penalties in the concession agreement for delay;
 - (b) if so, the details thereof;

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- (c) whether it is also a fact that the arrangement fails to incentivize punctuality, it rather encourages concessionaires to delay projects and build grounds to make claims later; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY): (a) and (b) There is no proposal for consideration before the Government for imposition of further heavy penalties other than those being imposed for delay as per provision of the concession agreement signed between the National Highways Authority of India (NHAI) and the concessionaire/contractor.

- (c) No, Sir.
- (d) Does not arise.

Toll free Highways

3976. DR. K.P. RAMALINGAM: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state: